

(c) whether the production of crude oil has been increased in view of its increasing demand in the country;

(d) if so, what has been the annual average production thereof; and

(e) the reasons for not increasing the domestic production?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MANI SHANKAR AIYAR): (a) Yes, Sir.

(b) The Compounded Annual Growth Rate (CAGR) of consumption of petroleum products during the period 1999-2000 to 2003-04 was of the order of 2.64%.

(c) Domestic production of crude oil has been fairly static in the last few years.

(d) The average annual domestic production of crude oil has been around 33 million tonnes.

(e) The main reasons for static production *inter-alia*, of crude oil in the country include absence of any major oil discovery in the last few years and ageing of some of the major fields in the country.

#### **Reduction of State Taxes on Petroleum products**

†534. SHRI RAJ MOHINDER SINGH MAJITHA:  
SHRI RAM JETHMALANI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government have urged upon all the State Governments to reduce the State taxes in order to bring down the prices of petrol and gas in the country;

(b) if so, the date when it was urged upon and from which State Government's response has been received; and

(c) the details of taxes on petrol, diesel and LPG levied in each State during October, 2004?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MANI SHANKAR AIYAR): (a) and (b) Minister of Petroleum and Natural Gas has requested the State Chief Ministers through his letters dated

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† Original notice of the question was received in Hindi.

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12th August/15th October 2004, and the Chairman of the Empowered Committee of the State Finance Ministers through letter dated the 10th November, 2004, to reduce/maintain sales tax rates on petroleum products, especially petrol and diesel, at their earlier agreed uniform floor levels with a view to containing the impact of high international prices on the domestic consumer prices of these products.

Fifteen States, as per the list at the enclosed Statement-I (See below), have acknowledged receipt of the communication. The matter is being pursued.

(c) The details of sales tax rates on petrol, diesel and LPG in different States are given in the enclosed Statement-II.

***Statement—I***

*List of States who have acknowledged the communication from Minister  
(PNG)*

SI.No.	State
1.	Andhra Pradesh
2.	Assam
3.	Bihar
4.	Chhattisgarh
5.	Delhi
6.	Jammu and Kashmir
7.	Maharashtra
8.	Meghalaya
9.	Nagaland
10.	Orissa
11.	Punjab
12.	Rajasthan
13.	Uttar Pradesh
14.	Uttaranchal
15.	West Bengal

**Statement—II**

*Effective rates of recoverable sales tax on petrol, diesel and domestic LPG in various States/UTs as on 1st October 2004*

	Percentage (%)		
	Petrol	Diesel	Domestic LPG
Andhra Pradesh	30.55	19.33	16.00
Arunachal Pradesh	20.00	12.00	0.00
Assam	27.50	16.50	13.20
Bihar	23.96	19.37	14.84
Chhattisgarh	25.00	25.00	9.20
Chandigarh	22.50	12.33	9.38
Delhi	20.00	12.00	8.00
Goa	18.91	16.88	1.00
Gujarat	26.52	25.31	14.00
Haryana	20.44	12.23	8.80
Himachal Pradesh	25.00	14.00	8.00
Jammu & Kashmir	20.00	12.00	12.60
	+Re1/Ltr as Cess		
Jharkhand	20.00	15.00	11.26
Karnataka	29.47	21.07	12.00
Kerala	28.00	24.00	16.00
Maharashtra			
1-Mumbai, Thane and	30.00	34.00	10.89
Navi Mumbai	+ Re1/Ltras Surcharge	+Re1/Ltras Surcharge	
2-Others	29.00	31.00	10.89
	+ Re1/Ltr as Surcharge	+ Re1/Ltr as Surcharge	

[7 December, 2004]

RAJYA SABHA

	Percentage (%)		
	Petrol	Diesel	Domestic LPG
Madhya Pradesh	28.75	28.75	13.80
Manipur	20.00	12.00	8.52
Meghalaya	20.40	12.75	10.23
Mizoram	20.00	12.00	8.52
Nagaland	20.00	12.00	12.79
Orissa	22.00	22.00	8.80
Pondicherry	12.26	12.21	1.00
Punjab	27.50	8.80	8.80
	+ Re 1/Ltr. as Cess		
Rajasthan	28.00	20.00	14.00
	+ Re 0.50/Ltr as Cess	+ Re 0.50/Ltr as Cess	
Sikkim	20.00	12.50	12.00
	+ Re 1/Ltr as Cess	+ Re 1/Ltr as Cess	
Tamil Nadu	30.00	25.00	8.00
Tripura	20.00	12.50	12.00
Uttaranchal	25.00	21.00	10.00
Uttar Pradesh	21.00	21.00	10.00
West Bengal	25.00	17.00	17.00
	+ Re 1/Ltr as Surcharge	+ Re 1/Ltr as Surcharge	

**Procurement of oil reserves by oil companies**

†535. SHRI RAJ MOHINDER SINGH MAJITHA:  
SHRI RAM JETHMALANI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government oil companies in the country are investing capital in foreign countries for the purchase of oil reserves;

† Original notice of the question was received in Hindi.